

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1979
TO BE ANSWERED ON 29th DECEMBER, 2017**

PERMISSION FOR CGHS BENEFICIARIES

1979. PROF. SAUGATA ROY:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the CGHS beneficiaries have to obtain prior permission to undergo treatment from empanelled private hospitals; and
- (b) if so, the details thereof and the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) & (b): No prior permission is required for undergoing treatment at empanelled private hospitals in respect of listed procedures, after a specific treatment procedure is advised by Central/State Government Specialists/CGHS Medical Officer.

Permission is required for undergoing treatment at empanelled private hospitals for unlisted procedure; since there are no CGHS prescribed rates and approval of higher authority is involved.